

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT - II)

Item No. 214
33(ND)2016
IA-230/2022

IN THE MATTER OF:

Sh. Vishisht Kumar Goyal ... **Applicant/Petitioner**

Versus

M/s. Mahamaya Exports Pvt. Ltd. & Ors. ... **Respondent**

Under Section: 397/398

Order delivered on 16.05.2023

CORAM:

SHRI. ASHOK KUMAR BHARDWAJ,
HON'BLE MEMBER (J)

SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)

PRESENT:

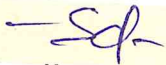
For the Applicant : Adv. Ravleen Kaur in IA. No. 230/2022, Adv.
Rajan Chaudhary

ORDER

33(ND)2016: Parties are directed to upload the documents/pleadings on the DMS/e-portal of this Tribunal failing which the petition will be dismissed for want of prosecution. List the matter for physical hearing on 28.07.2023.

IA-230/2022: Let the IA be taken up for consideration only after uploading the pleadings qua the main petition on e-portal/DMS of this Tribunal.

List the IA for the physical hearing on 28.07.2023.



(L. N. GUPTA)
MEMBER (T)



(ASHOK KUMAR BHARDWAJ)
MEMBER (J)